

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Friday 19th day of July Two Thousand and Nineteen

PRESENT:

THE HON'BLE MR. P. MADHAVAN, MEMBER(J)
THE HON'BLE MR. T. JACOB, MEMBER(A)

O.A.310/941/2019

P.V. Thiagarajan,
Retd. Traffic Inspector,
No. 28, Theradi Street,
Minjur, Minjur Post,
Ponneri Taluk, Triuvallur Dt.

.....Applicant

(By Advocate: M/s: Ratio Legis)

Vs.

1. The Union of India Rep. By
The General Manager,
Southern Railway,
Park Town, Chennai-3;
2. The Senior Divl. Personnel Officer,
Chennai Division, Southern Railway,
N.G.O. Annexe, Park Town,
Chennai- 600 003.

.....Respondents

(By Advocate: Mr. P. Srinivasan)

ASUS

O R A L O R D E R
[Pronounced by Hon'ble Mr. P. Madhavan, Member(J)]

Heard. Applicant has filed this O.A. seeking the following reliefs:-

"to call for the records related to the service particulars of the applicant and the representation dated 21.11.2018 and the documents filed along with and further to direct the respondents to consider extension of disability pension with effect from date of loss of total acuity with consequential arrears with admissible interest and to make any other order/orders as this Hon'ble Tribunal may deem fit and proper and thus render justice."

2. When the matter is taken up, Learned counsel for the applicant submits that applicant's Annexure A-2, representation dated 21.11.2018 in regard to his grievance, is pending with the authorities for disposal and which had evoked no response till date. Learned counsel for the applicant submits that applicant would be satisfied if the authorities are directed to consider and dispose of the aforesaid representation within a time limit to be set by the Tribunal.
3. Mr. P. Srinivasan, Learned Standing Counsel, who takes notice on behalf of the respondents has no objection to the above prayer.
4. In view of the limited relief sought by the applicant, **the OA is disposed of at admission stage by directing the respondents to consider and dispose of applicant's pending Annexure A/2, representaiton dated 21.11.2018 by passing a reasoned and speaking order within a period of four months from the date of receipt of copy of this order.**
5. The OA is accordingly disposed of at admission stage. No costs.